

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 715/93

~~Transferred to other Bench~~

DATE OF DECISION 4.10.93

Smt. Pooja Ramakant Ganga Petitioner

Shri G.K. Masand Advocate for the Petitioners

Versus

Union of India and others Respondent

Shri R.K. Shetty Advocate for the Respondent(s)

Shri V.S. Masurkar.

CORAM:

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri N.K. Verma, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *yes*
2. To be referred to the Reporter or not? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement? *no*
4. Whether it needs to be circulated to other Benches of the Tribunal? *no*

[Signature]
(M.S. Deshpande)
Vice Chairman

NS/

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 715/93

Smt. Pooja Ramakant Ganga.

... Applicant.

V/s.

Union of India through
Secretary
Ministry of Commerce
Department of Supply
(Poorti Vibhag)
Nirman Bhavan,
New Delhi.

Director of Supplies (Textiles)
New G.G.O. Building,
5th floor,
New Marine Lines,
Bombay.

Flag Officer,
Commanding-in-Chief
Head quarters, Western
Naval Command
Shahid Bhagat Singh Road,
Bombay.

... Respondents.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman
Hon'ble Shri N.K. Verma, Member (A)

Appearance:

Shri G.K. Masand, counsel
for the applicant.

Shri R.K. Shetty, counsel
for respondent No.1 and 2.

Shri V.S. Masurkar, counsel
for respondent No.3.

ORAL JUDGEMENT

Dated: 4.10.93.

¶ Per Shri M.S. Deshpande, Vice Chairman ¶

We have heard the learned counsel for the parties. It is apparent that the applicant was on deputation to the office of respondent No. 3 and upon the parent department giving the promotion which was due to her and she was asked to be relieved.

The grievance of the applicant was that her parent department has failed to absorb her. Shri V.S. Masurkar counsel for the respondent informs us that the department is prepared to relieve her forthwith.

We have granted two adjournments to the respondent No 2 to file the reply. No reply have been filed.

Shri Shetty prays for an adjournment. We are not inclined to grant further time. The order dated 1.3.93 (Ex. A) shows that the applicant was promoted to the post of U.D.C. on regular basis with effect from 1.3.93 until further orders vice Smt. A.J. Abraham, UDC with special pay promoted as UDC in-charge. By order dated 16.4.93 the respondent No 3 was asked to relieve her. 

In the circumstances, we find that the applicant is entitled to the relief sought for. We, therefore, direct the respondents to promote the applicant to the post of U.D.C. with effect from 1.3.93 and to pay the arrears of pay and allowances from 1.3.93 till she is appointed to the post of U.D.C. The order be complied with within two weeks from the date of receipt of copy of this order. Shri Masand undertakes to serve copy of the order as soon as he receives the copy.



(N.K.Verma)
Member(A)



(M.S.Deshpande)
Vice Chairman

NS